

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.858 of 2011

Arising out of Order-in-Appeal No.82/Kol-VII/2011 dated 07.07.2011 passed Commr. (Appeals) of Central Excise, Kolkata)

Commr. of Central Excise, Kolkata VII

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Appellant

VERSUS

M/s Soni Rubber Products Ltd.

Vill.-Banogram, P.O.-Rasapunja, Dist.-24 Parganas, Pin-700104

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.75191/2021

DATE OF HEARING : 19.04.2021

DATE OF DECISION : 19.04.2021

PER P.K.CHOUDHARY :

This appeal has been filed by the Revenue against the Order-in-Appeal No.82/Kol-VII/2011 dated 07.07.2011 passed Commr. (Appeals) of Central Excise, Kolkata.

2. Shri A.K.Biswas, Ld.D.R. for the Revenue, reiterated the grounds of appeal.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 lakhs, which has been notified vide Board's Instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019. Accordingly, the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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